

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO. 060/00350/2016**

**Chandigarh, this the 20<sup>th</sup> day of NOvember, 2017**

...

**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) &  
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Sushil Kumar Gupta, Inspector Food and Supplies (Retd.), aged 66 years s/o Sh. Jai Kishan Dass Gupta, r/o House No. 286, Sector 16, Panchkula (Group-B).

....APPLICANT

(Argued by: Shri R.K. Sharma , Advocate)

VERSUS

1. Union Territory, Chandigarh Administration, Chandigarh through Administrator, U.T. Civil Secretariat, Sector 9, Chandigarh.
2. Secretary, Food and Supplies, Chandigarh Administration Sector 9, Chandigarh.
3. Director, Food & Supplies and Consumer Affairs and Legal Metrology, U.T. Chandigarh.
4. District Food & Supplies and Consumer Affairs Officer, U.T. Chandigarh.
5. Principal Accountant General (A & E), U.T. Chandigarh.

....RESPONDENTS

(By Advocate: Shri Rajesh Punj for respondents no. 1-4  
Shri I.S. Sidhu, for respondent no. 5.

**ORDER (Oral)**

**JUSTICE M.S. SULLAR, MEMBER (J)**

At the very outset, the learned counsel intends to withdraw the Original Application (OA), on account of certain technical

defects to enable the applicant to file fresh O.A., on the same cause of action, after removing the defects and with better particulars.

2. Therefore, the O.A. is hereby dismissed as withdrawn, with the aforesaid liberty, as prayed for, particularly when there is no opposition on behalf of counsel for the respondents.

**(P. GOPINATH)**  
**MEMBER (A)**

**(JUSTICE M.S. SULLAR)**  
**MEMBER (J)**

**Dated: 20.11.2017**

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